

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

O.A. 159/2005

Lucknow this the 19th day of May , 2005

Hon'ble Shri Shanker Raju, Member (J)

Hon'ble S.P. ARYA , Member (A)

A.K. Goel agd about 49 years s/o late Sri J.P. Goel R/o 2/522 Vijay Khand Gomtinagar, Lucknow, working as Dy. General Manager (AHQ) Office of General Manager, Telecom Projects, Lucknow.

Applicant

By Advcoate Shri A. Moin.

Vs.

1. Union of India through the Secretary, Govt. of India Ministry of Communication and IT Department Sanchar Bhawan New Delhi.
2. Bharat Sanchar Nigam Limited, Barakhamba Road, New Delhi through its Chairman and Managing Direcor.
3. Director(H.R.D.), Bharat Sanchar Nigam Limited, Barakhamba Road, New Delhi.
4. joint Deputy Director (Pers), Bharat Sanchar Nigam Limited, Barakhamba Road, New Delhi.
5. General Manager, Telecom Projects, A-1/14 Sector A, Aliganj, Lucknow.

Respondents.

By Advocate Shri G.S. Sikarwar for respondents 2 to 5

Shri Veer Raghav for Shri Sunil Sharma for respondent 1.

ORDER (ORAL)

Mr. Shanker Raju, Hon'ble Member (J)

1. The applicant assails his transfer from Northern Telecom Project Circle to Karnataka Circle. The respondents, through their Supplementary Affidavit wherein copy of the order dated 4.5.05 has been annexed, modified the orders dated 24.2.05 and 30.3.05 and retained the applicant under NTP till 31.3.2006.
2. In the reply, it is stated that the application has become in-fructuous on account of modified order. We find that in the O.A., the applicant has prayed for quashing of the transfer order as well as his continuance at Northern Telecom Circle Lucknow on the post of Deputy General Manager (AHQ) , office of G.M. Telecom Project, Lucknow.

3. In this view of the matter, the only literal construction which can be given to the order as well as the averments made by the respondents is that the relief of the applicant has been redressed and this would connote that for his tenure the applicant would be retained at Lucknow. The applicant has a severe ailment which was basis of the transfer order. The O.A. is disposed of with the above observation. No costs.

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(S.P. ARYA)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

s.a.